

PROCEEDING OF THE HIGH POWERED COMMITTEE MEETING HELD ON 30-11-2021 AT 4.45 P.M., BY PHYSICAL MODE PURSUANT TO THE ORDER OF THE HON'BLE SUPREME COURT OF INDIA DATED 07-05-2021 IN SUO-MOTU WRIT PETITION (C) NO. 1 OF 2020

PRESENT

Hon'ble Sri Justice Ahsanuddin Amanullah, Executive Chairman, APSLSA, Amaravathi

> Hon'ble Sri Justice A.V.Sesha Sai, Chairman, APHCLSC, Amaravathi

Sri Kumar Vishwajeet, IPS, Principal Secretary, Home Department, Government of Andhra Pradesh.

Sri Mohd. Ahsn Reza, IPS,
Director General of Prisons and Correctional Services,
Andhra Pradesh.

The Committee perused the report dated 26-11-2021 submitted by the Director General of Prisons and Correctional Services. Report shows that 63 eligible Prisoners who are aged / ailing have been released on Interim bail in compliance of the earlier Resolutions dated 24-08-2021 of the High Powered Committee. It further shows that 38 eligible Prisoners are yet to be released for various reasons.

1) Having perused the report, it is resolved the Director General of Prisons and Correctional Services shall take necessary steps for release of the remaining aged / ailing 38 Prisoners and the District Legal Services Authorities shall inform the said Prisoners either directly or through their respective sureties about their rights to get Interim bail / Remission.



- 2) Adequate medical facilities to the Prisoners be provided and further arrangement of masks and sanitizers in the Jails shall be continued. Social distance norms shall strictly be followed.
- 3) It is resolved that RTPCR Tests be conducted in respect of new Prisoners, who are admitted to Prisons and those who tests positive be isolated from other Prisoners and be given medical treatment, if necessary.
- 4) It is further resolved that vaccination drive of the Prisoners and Prison staff be persuaded and continued.
- District Jail, Vijayawada be extended as early as possible to Central Prisons and other District Jails in the State of Andhra Pradesh. In this regard, technology which is available in Village Secretariats as well as Ward Secretariats may be utilised and the DLSA shall provide the help of Para Legal Volunteers to coordinate with the family members of the Prisoners, so that the percentage of utilisation of e-Mulakath facility by the Prisoners can be increased as the present percentage is only from 15% to 30%.
- Report of Director General of Prisons and Correctional Services shows that the data and information pertaining to Prisoners have been uploaded in the Website of Jail Department in the Proformae suggested by Commonwealth Human Rights Initiative (CHRI). The same shall be continued to maintain transparancy and the data shall be updated from time to time.

- 7) The Director General of Prisons and Correctional Services shall submit report on each of the resolutions in detail by the next date of High Powered Committee Meeting.
- 8) It is resolved to hold next Meeting of the High Powered Committee tentatively on 27-01-2022.

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HON'BLE SRI JUSTICE AHSANUDDIN AMANULLAH
EXECUTIVE CHAIRMAN,
A.P.STATE LEGAL SERVICES AUTHORITY
AMARAVATHI

HONBLE SRI JUSTICE A.V.SESHA SAI CHAIRMAN HIGH COURT LEGAL SERVICES COMMITTEE

AMARAVATHI

PRINCIPAL SECRETARY

DIRECTOR GENERAL OF PRISONS